

Civil Stamp Reporting

Sl. No.	PARTICULARS
1	Court fee as per Jharkhand High Court Rule, Court fee Act and other applicable Acts
2	Limitation of cases as per various Acts and Limitation Act
3	Presentation form duly filled up or not
4	Copy service receipt upon respondent's retainer counsel if available
5	Index
6	Synopsis
7	Cause Title
8	Address to Hon'ble Court
9	Provision Of Law as per C.P.C and various Acts applicable
10	Pagination certificate of Ld. Oath Commisioner
11	Sl. Nos., Name, Address with P.O & P.S of all parties
12	Verification of Parties in memo as per C.C. of Impugned Order
13	Verification of contents at para-1, Aggrieved and Prayer Portion
14	Sl. Nos. of all paras in the form of facts and grounds
15	Statement whether Earlier movement to before the Hon'ble Court or not?
16	Statement regarding Cause of action arising in territorial jurisdiction of Hon'ble Court
17	Signature with Enrollment No. & Date by Ld.Counsel filing the case on Cause title page and after prayer portion
18	Affidavit as per Jharkhand High court Rule
19	Certificate as required under Order XXVII (A) Rule (1) of C.P.C
20	Legibility, Seriatum of Annexures and Impugned Order attached
21	Requirement of various documents as per Jharkhand High Court Rule, Standing orders of Hon'ble Court, C.P.C and applicable Acts
22	Vakalatnama filed as per Jharkhand High court Rule or not
23	Court fee and Welfare fee on Affidavit and Vakalatnama as notified by Registry
24	Authentication fee on C.C. of Impugned Order
25	Judicial Orders passed in connection with Stamp Reporting complied with or not?
26	Whether filing of the case is in accordance with the prevailing practice in this court or not?

Sl no	Nature of Case	Bench	C.F.	Limitation	Provision of Law	Cause Title	Mandatory Requirements	Not maintainable
1	Second Appeal	Single Bench	Fixed: Partition, Declaration, Dismissed on Limitation, on M.A. Arising out of Execution Case, under CNT Act and Final Decree. Ad-volorem: Specific performance of contract, Eviction Suit, Declaration with consequential relief, Stay or Permanent Injunction, Money Appeal.	90 Days	Sec. 100 of CPC Sec. 87(2) of CNT Act	Civil Appellate Jurisdiction	Substantial Question of Law Grounds Synopsis Valuation in memo and C.c. of Decree u/a, CC of Trial & Appellate Judgement CC of Order date of deposing non-Judl. Stamp in the Court below for preparation of Final Decree	>Money Suit Valuation less than 25,000/- >Case remanded back to Trial Court for fresh trial on merits.
2	First Appeal (Regular & u/s 30 of L.A. Act)	Single Bench	Fixed: Partition, Declaration, Dismissed on Limitation. Ad-volorem: Specific performance of contract, Eviction Suit, Declaration with consequential relief, Stay or Permanent Injunction, Money Appeal & u/s 30 of L.A. Act.	90 Days	Sec. 96 of CPC	Civil Appellate Jurisdiction	Ground District Name Valuation in memo and Decree Cc of Trial Court Judt. & Decree/Award	Value equal to or less than 25,00,000/-
3	Misc. Appeal	Single Bench	Rs. 15/-	90	U/s 173 of M.V. Act, 1988	Civil Misc. Appellate Jurisdiction	Statutory Amount as per Act (if filed by Judt./Award debtor), District Name, Vauations, Ground, C.C. of Judt./Award with A.F. of Rs. 15/-	Valuation less than 10,000/-

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4	Arb. Appeal	Single Bench	Rs. 250/-	90	(1) U/s 37(1)(b) of A.C. Act, 1996 {if against order of Civil Court U/s 34} and U/s 37(2)(a) of A.C. Act, 1996 { if against order of arbitration tribunal U/s 16} (2) U/s 39(1)(VII) if A.C. Act, 1940	Arb. Appellate Jurisdiction	Copy of arbitral Award, Ground, Synopsis with list of dates, Suit and Arbitral value, C.C. of Impugned order.	
5	Contempt Appeal	Division Bench	Rs. 250/-	30	U/s 19 of Court Act 1971	Contempt Appellate Jurisdiction	Grounds, Synopsis, C.C. of Jidt./Order with A.F. of Rs. 15/-	
6	Cross Objection	SB/DB (As per connected case)	As per Connection Case	(1) 30 (from date of receiving of notice) & (2) No limitation (if case is not admitted) in view of order dt. 02-03-01 in M.A- 104/2000	U/o 41 Rule 22 of C.P.C No C.O. can lie on a question of cost. Note:- Vak. Filed in suit will hold good for C.O. Note:- It can be entertained against a party in the Appeal.	As per connected case	Note:- C.C. of Impugned order not required.	Not maintainable in appeal under:- (1) Coal Bearing Area {Aquisition & Development Act, 1957} (2) Writ Appeal (3) Revision Petition (4) It can't be filed against order disallowing interest from date of decree.

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7	Election Petition	Single Bench	Rs. 20/- + Rs. 2000/- as challan (security for cost as per sec. 117.)	45 days from date of declaration of result.	U/s 80,81 &100 of R.P Act, 1951	Election Original Jurisdiction	Facts, Grounds. Each page of petition may be signed by petitioner. True copy may be certified by petitioner. Note:- C.C. Of Impugned order not required.	Matter is not related to election of members of parliament and Assemblies
8	Tax Appeal	Division Bench	Rs. 250/- Rs. 15/- (if Commissioner is appellant) and Rs. 15/- with draft of Rs. 200/- (if person other than Commissioner is appellant)	(1) 120 (2) 180	U/s 260 of I.T. Act, 1961 (2) U/s 35G(1) of Excise, U/s 130(a)(3) of Custom & U/s 27(A) of Wealth Tax.	Tax Appellate Jurisdiction	Index, Substantial Question of Law, Ground, Facts, Date of receiving of communicated order must be mentioned in memo for calculation of limitation, Original Copy of Communicated Order.	
9	Tax Case	Division Bench	Rs. 20/-	45	U/s 48(2)(b) of Bihar Finance Act (U/s 256 of I.T. Act)	Taxation Case Jurisdiction	Copies of:- (1) Assessment order (2) Appellate order (3) Order of Tribunal U/s 254(1)	
10	L.P.A	Division Bench	Rs. 15/-	30 days	Clause 10 of the Letters Patent	Letters Patent Appellate Jurisdiction	Index Synopsis C.C. Of Impugned order u/a	

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11	C.M.P	SB/DB	Rs. 20/-	30 days	For Restoration U/O 41 RULE 19 OF CPC (When connected case is Admitted) U/S 151 OF CPC (When connected case is under Orders) U/A 226 & 227 (Only for Writ) For other prayers- U/s 151of C.P.C.	CIVIL MISCELLANEOUS JURISDICTION	Certified copy of order not required. C.M.P may be filed for restoration, modification, amendment, extension of time, clarification etc.	
12	Transfer Petition	Single Bench	Rs. 20/-	No Limitation	U/s 24 of cpc 1980 U/s 23(3) of cpc	CIVIL MISCELLANEOUS JURISDICTION	Certified copy not required	
13	M.A. Appeals from order of cpc	Single Bench	Rs. 250/-	90 days	U/o 43 rule 1 of cpc 1908	Misc. Appellate Jurisdiction	Index, District name, Valuation, Grounds C.C of Impugned order	Valuation equal to or less than 2,50,000/-
14	M.A. Bihar Hindu R. Trust Act 1950	Single Bench	Rs. 250/-	90 days	U/s 55(1) of B.H.R.T Act 1950	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
15	M.A. Coal Bearing areas Act 1957	Single Bench	Rs. 250/-	30 days	U/s 20 of c.b.a. Act 1957 (From the court of P.D.J)	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	

Sl no	Nature of Case	Bench	C.F.	Limitation	Provision of Law	Cause Title	Mandatory Requirements	Not maintainable
16	M.A. Cr. Law amendment Act 1944	Single Bench	Rs. 250/-	30 days	U/s 11(1) of cr. L.a. Act 1944	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
17	M.A. E.S.I. Act 1948	Single Bench	Rs. 250/-	60 days	U/s 82 of E.S.I Act 1948	Misc. Appellate Jurisdiction	Index, District name, S.Q.L, Grounds C.C. of Impugned order	
18	M.A. Indian succession Act 1925	Single Bench	Rs. 250/-	90 days	U/s 384 of I.S. Act 1925 (Probate case)	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
19	M.A. Indian succession Act 1925	Single Bench	Rs. 250/-	90 days	U/s 299 of I.S. Act 1925 (Probate case)	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
20	M.A. J.S.E.R.C. Act 1998	Single Bench	Rs. 250/-	60 days	U/s 27 of J.S.E.R.C. Act 1998	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
21	M.A. Provincial of insolvency Act 1920	Single Bench	Rs. 250/-	90 days	U/s 75(2) (3) P.I. Act 1920 (From the court of P.D.J)	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
22	M.A. Railway Claim Tribunal Act, 1987	Single Bench	Rs. 15/-	90 days	U/s 23 of R.C.T. Act 1987 (R.C Tribunal)	Misc. Appellate Jurisdiction	Index, Grounds *Valuation not required*	
23	M.A Trade Union Act, 1926	Single Bench	Rs. 250/-	90 days	U/s 11 (4) of T.U. Act 1926 (Tribunal)	Misc. Appellate Jurisdiction	Index, District name, Grounds C.C. of Impugned order	
24	M.A Workmen's Compensation Act, 1923	Single Bench	Rs. 15/-	60 days	U/s 30(i) (a) (aa) of W.C. Act, 1923	Misc. Appellate Jurisdiction	Substantial question of law Grounds, District name Original receipt showing deposit the whole amount. C.C. of Impugned order	

Sl no	Nature of Case	Bench	C.F.	Limitation	Provision of Law	Cause Title	Mandatory Requirements	Not maintainable
25	F.A Family Courts Act	Division Bench	NIL {Rule 25 of The Family Courts(Jharkhand High Court) Rule, 2004}	30 days	U/S 19 rule (1) of Family Court Act	Civil Appellate Jurisdiction	Index, District name, Grounds Second set of memo C.C of Impugned order C.C of decree	
26	F.A Guardians & Wards Act	Single Bench	Rs. 15/-	60 days	U/s 47(a) (b) of G & W Act 1890	Civil Appellate Jurisdiction	Index, District name, Grounds C.C of Impugned order	
27	F.A Hindu Marriage Act	Division Bench	Rs. 250/-	90 days	U/s 28 (i) of M.M Act 1955	Civil Appellate Jurisdiction	Index, District name, Grounds C.C of Impugned order	
28	F.A Special Marriage Act	Division Bench	Rs. 250/-	90 days	U/s 39 S.M. Act 1954	Civil Appellate Jurisdiction	Index, District name, Grounds C.C of Impugned order	
29	F.A R & A of Imm. Property Act	Single Bench	Ad. Valorem	30 days	U/s 11 of R & A of I.P. Act 1952	Civil Appellate Jurisdiction	Index, District name, Grounds C.C of Impugned order	
30	F.A Land Acquisition Act	Single Bench	Ad. Valorem	90 days	U/s 54 of L.A. Act 1894	Civil Appellate Jurisdiction	Index District name Claim value, Awarded value and Appeal Value Grounds C.C of Judgement C.C of Award	
31	Civil Review	SB/DB	As per Connected case (Writ – 250/-)	30 days (except review of writ petition)	U/O 47 rule 1, U/s 151 of CPC, U/a 226/227 of constitution of India	Civil Review Jurisdiction	Index Facts Grounds C.C of Impugned order	

Sl no	Nature of Case	Bench	C.F.	Limitation	Provision of Law	Cause Title	Mandatory Requirements	Not maintainable
32	Appeal Case (SB)	Single Bench	Rs. 15/-	>No Limitation >60 days from date of communication of order	>U/s 15 of JET 2005 >U/s 42 of Prevention of money laundering Act, 2002	Appellate Jurisdiction	C.C of Impugned order not required. Index Grounds (Generally communicated copy filed)	
33	Civil Revision	Single Bench	Rs. 100/-	>60 days >90 days	>U/s 14(8) of Jharkhand building lease rent control Act / B.B.C Act. >Section 115 of c.p.c 1908	Civil Revisional Jurisdiction	C.C of order required with a/f of Rs 10/-, Facts, Grounds, Valuation- suit and revisional value, Name of district.	
34	S.C.L.P	SB/DB	Rs. 20/-	60 days	U/s 45 of CPC & Article 133, 134, of constitution of India.	Miscellaneous Jurisdiction	Synopsis Facts + Affidavit Grounds + Certificate Substantial question of Law C.C of Impugned order + A.F of Rs. 15/- Vakalatnama	
35.	Commercial appeal	Division Bench	RS.250/	60 days	U/S 13 of the commercial courts ,commercial division, appellate division of High court Act 2015	Commercial appellate jurisdiction	Index, valuation, grounds , c.c. of impugned order, certificate, valuation	Suit and appeal value less then 1(one) crore
36.	Reference case	Single Bench	Rs. 250/	No limitation	U/S 21 (4) (5) of C.A Act 2015	Reference Jurisdiction		